

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Appeal No. 42284 of 2014**

(Arising out of Order-in-Appeal No. CMB-CEX-000-APP-093-14 dated 22.07.2014 passed by the Commissioner of Customs, Central Excise & Service Tax (Appeals), 6/7, A.T.D. Street, Race Course Road, Coimbatore – 641 018)

**M/s. Sam Turbo Industry (P) Ltd.,**

**Appellant**

Kamarajar Street,  
No. 41 & 42, Post Box No. 7006,  
Mettupalayam Road,  
Coimbatore – 641 043

VERSUS

**The Commissioner of Central Excise,**

**Respondent**

6/7, A.T.D. Street,  
Race Course Road,  
Coimbatore – 641 018

**APPEARANCE:**

Shri. R. Balagopal, Consultant for the Appellant

Ms. Sridevi Taritla, Joint Commissioner (A.R.) for the Respondent

**CORAM :**

**HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)**

**HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 31.01.2020

DATE OF DECISION : 31.01.2020

**FINAL ORDER No. 40410 / 2020**

**PER BENCH :**

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has

filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

**(SULEKHA BEEVI C.S.)**  
**Member (Judicial)**

**(ANIL G. SHAKKARWAR)**  
**Member (Technical)**

RKP